

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-26(ND)/2018

IN THE MATTER OF:

Ravinder Kumar Pathela

.... **APPLICANT / PETITIONER**

Vs

Almond Infrabuild Pvt. Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. Shaurya Sharma, Advocate
Mr. Ankit Khurana, Advocate

For the RESPONDENT :- Mr. Neeraj Matta, Advocate

ORDER

Learned counsel for the petitioner is present. Learned Senior counsel for the corporate debtor seeks for one more indulgence for filing reply. Taking into consideration the said representation a week's time is finally granted to the corporate debtor to file its reply. It's needless to say that a copy in advance is to be made available to the learned counsel for the petitioner and petitioner to file rejoinder if any, within a period of five days thereafter.

Post the matter on 26th February 2017.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**